

(2018) 06 UK CK 0091

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1682 of 2018

Smt. Vimla Devi & others

APPELLANT

Vs

State of Uttarakhand & Others

RESPONDENT

Date of Decision : 20-06-2018

Acts Referred:

Citation : (2018) 06 UK CK 0091

Hon'ble Judges : SHARAD KUMAR SHARMA, J

Bench : Single Bench

Advocate : T.C. Pandey, T.S. Bisht, N.P. Sah

Final Decision : Allowed

Judgement

Sl. No., "Name of

Petitioners

/Employees", Post, "Date of Joining

Work Charge

Establishment", "Total service

of Work

Charge(In

Years)", "Date of

Regularization", "Death during

service

1., "Yogambar

Singh", Beldar, 21.04.1988, 25 Years, 2013, 20.07.2010

2., "Rajendra

Prasad",â??,21.04.1988,22Years,Not regularized,30.06.2010

3.,Surendra Singh,â??,01.11.1992,19Years,2011,31.05.2017

include the period of service rendered by petitioners in the work charge establishment for grant of all service benefits.,,,,,,

10. However, there would be no order as to costs." ,,,,,,